

**SC No.01/2021
FIR No.02/2010
PS Subzi Mandi
State Vs. Gulzar & Ors.**

01/09/2021

File taken up today on the application of the applicant Samiruddin for issuing directions to passport authority for renewal of the passport bearing No.06205514 for the further period of 3 years.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Paras Punyani, Ld. Counsel for the applicant Samiruddin (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid application of the applicant is stated to be received from SI Lokendra Singh.

Arguments heard at length on the aforesaid application of the applicant Samiruddin.

Be put up for clarifications, if any/ orders on **02/09/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No.241/2020
PS Kamla Market
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act
State Vs. Rahat Ali**

01/09/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of the accused Rahat Ali for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ Inspector Shyoram Singh is present (through V.C.).
Sh. Ashok Kumar, Ld. Counsel for the accused Rahat Ali (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on physical hearing day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/09/2021. Date of 09/09/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Shyoram Singh is bound down for the next date of hearing i.e. 09/09/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Rahul**

01/09/2021

File taken up today on the second bail application u/s. 439 Cr.P.C. of accused Rahul for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ Inspector Tej Dutt Gaur is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Rahul (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by the IO that he has already sent the reminder to the FSL, Rohini but FSL result of DVR is still awaited from FSL, Rohini.

It is submitted by counsel for the accused that the present bail application of the accused be heard after receiving of FSL result of DVR.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/09/2021. Date of 14/09/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Tej Dutt Gaur is bound down for the next date of hearing with direction to file appropriate report in respect of FSL result of DVR.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Surender & Ors.**

01/09/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sunil @ Maya for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
IO/ Inspector Surender Kumar is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by the IO that on the last date of hearing he could not join the proceedings through V.C. due to connectivity issues and he shall be careful in future. Heard. IO is warned to be careful in future.

Counsel for the accused seeks further time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **09/09/2021**. Date of 09/09/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Surender Kumar is bound down for the next date of hearing i.e. **09/09/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No. 02/2014
PS Kamla Market
U/s 302/34 IPC
State Vs. Tannu Chawla @ Tarun**

01/09/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Tannu Chawla @ Tarun seeking extension of interim bail for the period of 90 days.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Udit Bakshi, Ld. proxy counsel for counsel for the accused Tannu Chawla @ Tarun (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by proxy counsel for counsel for the accused that accused is on interim bail in the present case as per the H.P.C guidelines and the present application of the accused be taken up for consideration on some other day. Long date is requested by proxy counsel for counsel for the accused. Heard. Request is allowed.

At the request of proxy counsel for counsel for the accused, the aforesaid application of the accused be put up for consideration on 22/09/2021. Date of 22/09/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No.17/2021
PS Bara Hindu Rao
U/s 392/394/397/34 IPC
State Vs. Ankit**

01/09/2021

The present bail application u/s 439 Cr.P.C. has been filed on behalf of the accused Ankit for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ganga Pal is present (through V.C.).
Sh. Chandra Shekhar Yadav, Ld. Counsel for the accused Ankit (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present regular bail application of the accused with liberty to file fresh bail application of the accused before the Ld. Bail Roster Bench.

At the request of counsel for the accused, the present regular bail application of the accused Ankit is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Ankit is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/54/59 Arms Act
State Vs. Ajay @ Ganja**

01/09/2021

File taken up today on the application of accused Ajay @ Ganja seeking most urgent intervention into the following matter and further request for protection of life of accused and to call complete report from the Superintendent, Jail No.4, Tihar, New Delhi.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Bharat Dubey, Ld. Counsel for the accused Ajay @ Ganja (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present application of the accused with liberty to file fresh application of the accused before the appropriate Court.

At the request of counsel for the accused, the present application of the accused Ajay @ Ganja is dismissed as withdrawn. Accused is at liberty to file fresh application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Ajay @ Ganja is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

CNR No.DLCT01-008568-2021
SC No.209/2021
FIR No.34/2021
PS Hauz Qazi
U/s 302/307/323/341/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

01/09/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of interim bail for the period of 30 days.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that she is pressing the present interim bail application of the accused Khajanchhi Babu only on the medical grounds of the accused and not on the medical grounds of wife of the accused and the present interim bail application of the accused be treated as interim bail application only on the medical grounds of the accused.

Arguments heard at length on the aforesaid interim bail application of the accused Khajanchhi Babu.

Put up for clarifications if any/ orders on **02/09/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)

CNR No.DLCT01-008568-2021
SC No.209/2021
FIR No.34/2021
PS Hauz Qazi
U/s 302/307/323/341/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

01/09/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchhi Babu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that interim bail application of the accused is also fixed for today and in view of the same, the present regular bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **10/09/2021**. Date of 10/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)

**SC No.204/2021
FIR No.78/2018
PS Prasad Nagar
State Vs. Keshav**

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings through V.C. on behalf of the accused.

Assistant Ahlmad is on leave today.

Production warrants issued against the accused received back with the report that the accused has already been released from jail on 24/03/2021 after securing bail.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused. Last opportunity is granted to the accused for appearance on the next date of hearing.

Put up the matter for consideration/ further proceedings on **11/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

**CNR No.DLCT01-018058-2017
SC No.28/2021
FIR No.13/2015
PS Paharganj
State Vs. Praveen Kumar & Ors.**

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings through V.C. on behalf of the accused.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

Put up the matter for arguments on the point of charge on **12/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

CNR No.DLCT01-000872-2021
SC No.64/2021
FIR No.219/2020
PS Timarpur
State Vs. Varsha & Anr.

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Varsha is produced from J/C from Jail No.16, Mandoli Jail (through V.C.).
Accused Ajay Dedha not produced from J/C through V.C .
Sh. Anang Pal Singh, Ld. Counsel for the accused Varsha (through V.C.).
Sh. Shrikant Sharma, Ld. Counesl for the accused Ajay Dedha (through VC.).
Sh. Pawan Kumar, Ld. Counsel for the complainant (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted that FSL result of mobile is still awaited from CFSL, Rohini.

DCP concerned is directed to take appropriate steps for obtaining the FSL result of mobile from CFSL, Rohini and file the same on or before the next date of hearing.

Issue production warrants against the accused Ajay Dedha for the next date of hearing.

At joint request, put up the matter for arguments on the point of charge on **15/11/2021**. Date of 15/11/2021 is given at specific request and convenience of counsel for the parties.

Issue notice to the IO for the next date of hearing i.e. **15/11/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)

**SC No.70/2021
FIR No.799/2014
PS Daryaganj
State Vs. Devender Kumar @ Sanjay & Anr.**

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non- appearance of the accused. Last opportunity is granted to the accused for appearance on the next date of hearing.

Put up the matter for PE on **18/11/2021.**

Witnesses be summoned in terms of the previous orders, for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**

CNR No.DLCT01-003918-2015
SC No.97/2021
FIR No.206/2015
PS Paharganj
State Vs. Pushpender

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non- appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

Put up the matter for PE on **01/11/2021**.

Witnesses be summoned in terms of the previous orders, for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)

CNR No.DLCT01-016945-2018
CR No.05/2021
Inderjeet Singh Vs. State

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Suraj Rathi, Ld. Counsel for the revisionist (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.)

Assistant Ahlmad is on leave today.

It is submitted by counsel for the revisionist that the present matter be put up on physical hearing day.

TCR is stated to be not received. TCR be summoned two days prior to the next date of hearing.

At request, put up the matter for arguments on **24/11/2021**. Date of 24/11/2021 is given at specific request and convenience of counsel for the revisionist.

Interim order, if any, to continue till the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)

**CNR No.DLCT01-000819-2020
CA No.57/2021
Mukesh Balotia Vs. Bhawna**

01/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Rahul Rohtagi, Ld. Counsel for the appellant (through V.C.).
Sh. Mohit Chawla, Ld. Counsel for the respondent (through V.C.)

Assistant Ahlmad is on leave today.

It is submitted by counsel for the parties that the present matter is likely to be compromised between the parties and the present matter be taken up for compromise on physical hearing day.

At joint request, put up for the matter for compromise, if any/ arguments on **22/09/2021 at 12:00 Noon.** Date of 22/09/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
01/09/2021(G)**